

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:289
ANSWERED ON:30.11.2010
LIBERHAN COMMISSION REPORT
Sanjoy Shri Takam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has initiated any follow up action on the Liberhan Commission Report;
- (b) if so, the details thereof; and
- (c) the time by which the Government proposes to take conclusive action in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): A Statement is laid on the Table of The House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 289 FOR 30.11.2010.

(a) to (c): The Central Government had laid the Report of the Liberhan Ayodhya Commission of Inquiry along with the Memorandum of Action Taken on the table of both the Houses of Parliament on 24th November, 2009.

Subsequent to the tabling of the Report and the Memorandum of Action Taken, the Ministry of Home Affairs had written to all the State Governments and the Union Territories Administration, Ministry of Law and Justice, Department of Personnel and Training, Department of Culture, M/o Information and Broadcasting, Election Commission of India, Union Public Service Commission, Central Bureau of Investigation and the Attorney General of India, for taking appropriate action on the recommendations made by the Commission.

In addition to above steps, the Central Government has been continuously monitoring the progress of undermentioned demolition cases of Ram Janam Bhoomi-Babri Masjid in consultation with the Central Bureau of Investigation:

- (i) Case No. 197/92 against lacs of unknown karsewaks, in the CBI Special Court, Lucknow.
- (ii) Case No. 198/92 against 8 accused in the CBI Special Court, Rae Bareli.
- (iii) 47 other cases in the CBI Special Court, Lucknow.

These cases are sub-judice in aforesaid Courts. It is therefore not possible to lay down a definite time frame for conclusion of these cases.